

(2019) 02 CHH CK 0091

Chhattisgarh High Court

Case No: Writ Appeal No. 89 Of 2019

Dr. Satyapal Singh

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Feb. 7, 2019

Hon'ble Judges: Ajay Kumar Tripathi, CJ; Parth Prateem Sahu, J

Bench: Division Bench

Advocate: Raghvendra Pradhan, Faiz Kazi

Final Decision: Dismissed

Judgement

Ajay Kumar Tripathi, CJ

1. Admittedly, the appointment of the Petitioner as a Dental Surgeon was on contract for a period of one year. Even before the completion of a period of one year, the contract was terminated. It is the case of the appellant that the purported reason given was that the Respondents do not have resources or funds to meet the expenses which according to the Appellant was only an eyewash because yet another advertisement subsequently has been issued for the same set of post.

2. The learned Single Judge refused to interfere either with the order of termination which was not challenged initially or with the advertisement keeping in mind that it was a contractual engagement.

3. We are not satisfied that the learned Single Judge committed any error in dismissing the writ application vide his order dated 28.01.2019 for the reason that if the Appellant is aggrieved by the order of termination of the contract, he has common law remedy. Writ Court will not give any direction for his continuance.

4. Appeal has no merit. It is dismissed.